

CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT AND OFFER OPENING PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF **TECHNICAL ASSOCIATES INFRAPOWER LIMITED** (Regd. Office: 8TH KM Faizabad Road, Post R S M Nagar, Lucknow- 226 016)

This Advertisement is being issued by VC Corporate Advisors Private Limited, on behalf of Dwarka Goods Private Limited (hereinafter referred to as “**the Acquirer**”) pursuant to regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended (“**SEBI (SAST) Regulations**”) in respect of Open Offer (“**Offer**”) for the acquisition of 26,440 (Twenty Six Thousand Four Hundred and Forty) fully paid-up equity shares of Rs. 5/- each, representing 1.48% of the equity and voting share capital of Technical Associates Infrapower Limited (hereinafter referred to as the “**Target Company**” or “**TAIL**”). The Detailed Public Statement (“**DPS**”) pursuant to the Public Announcement (“**PA**”) made by the Acquirer has appeared in The Financial Express (English Daily) all editions and Jansatta (Hindi Daily) all editions on 06.06.2013.

1. The Offer Price is Rs. 5/- (Rupees Five Only) per equity share payable in cash (“**Offer Price**”). There has been no revision in the Offer Price.
2. Committee of Independent Directors (“**IDC**”) of the Target Company recommend acceptance of the Open Offer made by the Acquirer, as the Offer Price of Rs. 5/- (Rupees Five Only) per equity share is higher than the fair value per equity share of the Target Company which is Rs. 3.22 (Rupees Three and Twenty Two Paise Only) as certified by the Chartered Accountant.
The recommendation of IDC was published in the aforementioned newspapers on 19.08.2013.
3. There has been no competitive bid to this Offer.
4. The completion of dispatch of The Letter of Offer (“**LOF**”) to all the Public Shareholders of Target Company was completed on 13.08.2013.
5. Please note that a copy of the LOF along with the Form of Acceptance-cum-Acknowledgement is available on the website of Securities and Exchange Board of India (SEBI), www.sebi.gov.in, and also on the website of Manager to the Offer, www.vccorporate.com and shareholders can also apply by downloading such forms from the website. Further, in case of non-receipt/ non-availability of the Form of Acceptance, the application can be made on plain paper along with the following details:
 - Name & Address of the first holder, name(s) & address(s) of joint holders, if any, registered folio no., share certificate no., distinctive nos., no. of the shares held, number of shares tendered together with the original Equity Share certificate(s), valid transfer deeds with the details of the Acquirer kept blank so as to reach the Registrar to the Offer on or before Closure to the Offer i.e. 03.09.2013.
6. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, the Draft Letter of Offer had been submitted to SEBI on 13.06.2013. We have received the final observations in terms of Regulation 16(4) of the SEBI (SAST) Regulations from SEBI vide its Letter No. Letter No. CFD/DCR/OW/18957/2013 dated 01.08.2013 which have been incorporated in the LOF.
7. **Any other material change from the date of PA: Not Applicable.**
8. **Schedule of Activities:**

Activities	Original Date	Original Day	Revised Date	Revised Day
Date of Public Announcement	May 30, 2013	Thursday	May 30, 2013	Thursday
Publication of Detailed Public Statement in newspapers	June 06, 2013	Thursday	June 06, 2013	Thursday
Last date of a Competing Offer	June 27, 2013	Thursday	June 27, 2013	Thursday
Identified Date*	July 08, 2013	Monday	August 05, 2013	Monday
Date by which the Letter of Offer will be dispatched to the shareholders	July 15, 2013	Monday	August 13, 2013	Tuesday
Date of commencement of tendering period	July 22, 2013	Monday	August 21, 2013	Wednesday
Date of closing of tendering period	August 02, 2013	Friday	September 03, 2013	Tuesday
Date by which communicating rejection/ acceptance and payment of consideration for applications accepted	August 20, 2013	Tuesday	September 18, 2013	Wednesday

* Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except the parties to the SPA including persons deemed to be acting in concert with such parties) are eligible to participate in the Offer any time before the Closure of the Offer.

Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and LOF.

ISSUED BY THE MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER:

Manager to the Offer:



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Place: Kolkata

Date: 20.08.2013